

ITEM NO.1501

COURT NO.3

SECTION II-A

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No(s). 4634/2014

(Arising out of impugned final judgment and order dated 30-04-2014 in CRLA No. 1132/2012 passed by the High Court Of Judicature At Bombay)

VIJAY MADANLAL CHOUDHARY & ORS.

Petitioner(s)

VERSUS

UNION OF INDIA & ORS.

Respondent(s)

(IA No. 2104/2022 - APPROPRIATE ORDERS/DIRECTIONS
IA No. 59849/2021 - INTERVENTION APPLICATION)

WITH

SLP(C) No. 28922/2011 (XII-A)SLP(C) No. 29273/2011 (XII-A)SLP(Crl) No. 9987/2015 (II-C)SLP(Crl) No. 10018/2015 (II-C)

IA No. 134177/2021 - INTERVENTION/IMPLEADMENT)

SLP(Crl) No. 10019/2015 (II-C)

IA No. 20299/2015 - appln. for exempt from filing c/c.

IA No. 134181/2021 - INTERVENTION/IMPLEADMENT)

SLP(Crl.)...CRLMP No. 21254/2015 (II-B)

IA No. 138127/2021 - INTERVENTION/IMPLEADMENT)

T.P.(Crl.) No. 151-157/2016 (XVI-A)

IA No. 6531/2016 - STAY APPLICATION)

Cr1.A. No. 1270/2017 (II-C)

IA No. 99001/2021 - CLARIFICATION/DIRECTION

IA No. 44917/2017 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT

IA No. 85552/2018 - GRANT OF INTERIM RELIEF)

Cr1.A. No. 391-392/2018 (II-C)

IA No. 87756/2021 - APPLICATION FOR TAGGING/DETAGGING

IA No. 89201/2021 - APPROPRIATE ORDERS/DIRECTIONS

IA No. 28162/2020 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES

IA No. 27787/2018 - PERMISSION TO FILE LENGTHY LIST OF DATES)

Cr1.A. No. 1210/2018 (II)

W.P. (Cr1.) No. 226/2018 (X)

IA No. 130193/2018 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES

IA No. 134922/2018 - STAY APPLICATION)

T.P. (C) No. 1583/2018 (XVI-A)

IA No. 136656/2018 - EX-PARTE STAY)

SLP(Cr1) No. 6834/2019 (II-C)

IA No. 116701/2019 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

W.P. (Cr1.) No. 212/2019 (X)

IA No. 115668/2019 - STAY APPLICATION)

W.P. (Cr1.) No. 91/2020 (X)

IA No. 37028/2020 - GRANT OF INTERIM RELIEF)

SLP(Cr1) No. 993/2016 (II-A)

IA No. 2069/2016 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT

IA No. 2068/2016 - EXEMPTION FROM FILING O.T.

IA No. 2070/2016 - PERMISSION TO FILE ANNEXURES

IA No. 2067/2016 - PERMISSION TO FILE LENGTHY LIST OF DATES)

T.P. (Cr1.) No. 150/2016 (XVI-A)

IA No. 6523/2016 - STAY APPLICATION)

W.P. (Cr1.) No. 152/2016 (X)

IA No. 17469/2016 - STAY APPLICATION)

SLP(Cr1.)...CRLMP No. 6051/2017 (II-B)

IA No. 6051/2017 - CONDONATION OF DELAY IN FILING

IA No. 102336/2018 - INTERVENTION APPLICATION)

SLP(Cr1) No. 2890/2017 (II-A)

Cr1.A. No. 1269/2017 (II-C)

IA No. 98988/2021 - CLARIFICATION/DIRECTION

IA No. 70924/2020 - EARLY HEARING APPLICATION

IA No. 85412/2018 - GRANT OF INTERIM RELIEF

IA No. 126584/2021 - INTERVENTION/IMPLEADMENT)

Cr1.A. No. 1271-1272/2017 (II-C)

IA No. 98993/2021 - CLARIFICATION/DIRECTION

IA No. 44991/2017 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT

IA No. 85416/2018 - GRANT OF INTERIM RELIEF)

SLP(Crl) No. 5487/2017 (II-A)

IA No. 69536/2017 - DELETING THE NAME OF PETITIONER/RESPONDENT
IA No. 63437/2017 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

W.P.(Crl.) No. 202/2017 (X)

IA No. 132490/2017 - STAY APPLICATION)

Crl.A. No. 223/2018 (II-C)

SLP(Crl) No. 1701-1703/2018 (II-C)

SLP(Crl) No. 1705/2018 (II-C)

W.P.(Crl.) No. 26/2018 (X)

IA No. 24123/2019 - GRANT OF BAIL
IA No. 16169/2018 - STAY APPLICATION)

W.P.(Crl.) No. 33/2018 (X)

IA No. 21629/2018 - STAY APPLICATION)

SLP(Crl) No. 1534/2018 (II-A)

IA No. 24496/2018 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

Diary No(s). 9360/2018 (II-C)

IA No. 61408/2020 - EXEMPTION FROM FILING AFFIDAVIT
IA No. 36874/2018 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT
IA No. 36876/2018 - PERMISSION TO FILE LENGTHY LIST OF DATES)

Diary No(s). 9365/2018 (II-C)

IA No. 36904/2018 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

T.C.(Crl.) No. 4/2018 (XVI-A)

IA No. 127388/2021 - CLARIFICATION/DIRECTION
IA No. 59725/2020 - EXEMPTION FROM FILING AFFIDAVIT
IA No. 51388/2021 - INTERVENTION APPLICATION
IA No. 59717/2020 - PERMISSION TO PLACE ADDITIONAL FACTS AND GROUNDS)

W.P.(Crl.) No. 75/2018 (X)

IA No. 50988/2018 - GRANT OF INTERIM RELIEF)

Diary No(s). 17000/2018 (II-C)

IA No. 125876/2018 - CONDONATION OF DELAY IN FILING
IA No. 125877/2018 - CONDONATION OF DELAY IN REFILING / CURING THE DEFECTS
IA No. 125878/2018 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

W.P. (Cr1.) No. 251/2018 (X)

IA No. 135004/2018 - STAY APPLICATION)

W.P. (Cr1.) No. 309/2019 (X)

IA No. 170286/2019 - EX-PARTE STAY)

W.P. (Cr1.) No. 306/2019 (X)

IA No. 169979/2019 - APPROPRIATE ORDERS/DIRECTIONS)

W.P. (Cr1.) No. 33/2021 (X)

IA No. 9307/2021 - EXEMPTION FROM FILING AFFIDAVIT

IA No. 7042/2021 - GRANT OF INTERIM RELIEF

IA No. 9305/2021 - GRANT OF INTERIM RELIEF

IA No. 9304/2021 - PERMISSION TO PLACE ADDITIONAL FACTS AND GROUNDS)

W.P. (Cr1.) No. 40/2021 (X)

IA No. 8389/2021 - EX-PARTE AD-INTERIM RELIEF

IA No. 10085/2021 - EXEMPTION FROM FILING AFFIDAVIT

IA No. 10084/2021 - GRANT OF INTERIM RELIEF

IA No. 10082/2021 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

W.P. (Cr1.) No. 66/2021 (X)

IA No. 33407/2021 - APPROPRIATE ORDERS/DIRECTIONS

IA No. 33409/2021 - EXEMPTION FROM FILING AFFIDAVIT

IA No. 22236/2021 - EXEMPTION FROM FILING AFFIDAVIT

IA No. 15182/2021 - EXEMPTION FROM FILING AFFIDAVIT

IA No. 20340/2021 - EXEMPTION FROM FILING O.T.

IA No. 22233/2021 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES

IA No. 20339/2021 - PERMISSION TO FILE ADDITIONAL DOCUMENTSFACTS/ANNEXURES

IA No. 15179/2021 - STAY APPLICATION)

SLP(Cr1) No. 11839/2019

SLP(Cr1) No. 2971/2018 (II-A)

IA No. 48451/2018 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT

IA No. 57092/2018 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

Cr1.A. No. 793-794/2018 (II-C)

Diary No(s). 17462/2018 (II-C)

IA No. 79616/2018 - CONDONATION OF DELAY IN FILING

IA No. 79617/2018 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

SLP(Cr1) No. 4078/2018 (II-A)

IA No. 68570/2018 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

W.P. (Cr1.) No. 117/2018 (X)

IA No. 72449/2018 - APPLICATION FOR INTERIM BAIL
 IA No. 104894/2018 - CLARIFICATION/DIRECTION)

SLP(Cr1) No. 5444/2018 (II-A)

IA No. 85624/2018 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT
 IA No. 85625/2018 - EXEMPTION FROM FILING O.T.)

Diary No(s). 20250/2018 (II-C)

IA No. 81201/2018 - CONDONATION OF DELAY IN FILING
 IA No. 81202/2018 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

SLP(Cr1) No. 7408/2018 (II-A)

(FOR ADMISSION and I.R. and IA No.116651/2018-CONDONATION OF DELAY IN FILING and IA No.116653/2018-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT

W.P. (Cr1.) No. 173/2018 (X)

IA No. 105204/2018 - STAY APPLICATION)

W.P. (Cr1.) No. 175/2018 (X)

IA No. 105845/2018 - APPROPRIATE ORDERS/DIRECTIONS
 IA No. 18121/2021 - CLARIFICATION/DIRECTION
 IA No. 5980/2020 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES
 IA No. 127658/2021 - VACATING STAY)

SLP(Cr1) No. 6922/2018 (II-A)

IA No. 117382/2018 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT
 IA No. 22433/2019 - GRANT OF BAIL)

SLP(Cr1) No. 4322-4324/2019 (II-A)

IA No. 75223/2019 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT
 IA No. 158473/2021 - INTERVENTION APPLICATION)

W.P. (Cr1.) No. 253/2019 (X)

IA No. 138111/2019 - APPROPRIATE ORDERS/DIRECTIONS)

W.P. (Cr1.) No. 287/2019 (X)

IA No. 158940/2019 - GRANT OF INTERIM RELIEF)

W.P. (Cr1.) No. 303/2019 (X)

IA No. 169784/2019 - GRANT OF INTERIM RELIEF
 IA No. 147389/2021 - INTERVENTION APPLICATION)

W.P. (Cr1.) No. 365/2019 (X)

IA No. 82318/2021 - APPLICATION FOR PERMISSION
 IA No. 194060/2019 - EX-PARTE AD-INTERIM RELIEF)

SLP(Cr1) No. 647/2020 (II-C)
(FOR ADMISSION and I.R.)

W.P.(Cr1.) No. 61/2020 (X)
IA No. 25753/2020 - GRANT OF INTERIM RELIEF)

SLP(Cr1) No. 6338/2021 (II-B)
IA No. 104987/2021 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT
IA No. 137897/2021 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

SLP(Cr1) No. 8156/2018 (II-C)
(FOR ADMISSION and I.R. and IA No.139282/2018-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

W.P.(Cr1.) No. 313/2019 (X)
IA No. 171043/2019 - GRANT OF INTERIM RELIEF)

SLP(Cr1) No. 244/2019 (II-A)
IA No. 3704/2019 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

Diary No(s). 22529/2018 (II)
IA No. 162424/2018 - CONDONATION OF DELAY IN FILING
IA No. 162428/2018 - CONDONATION OF DELAY IN REFILING / CURING THE DEFECTS
IA No. 162430/2018 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT
IA No. 134877/2021 - EXEMPTION FROM FILING O.T.
IA No. 162432/2018 - EXEMPTION FROM FILING O.T.
IA No. 134873/2021 - MODIFICATION OF COURT ORDER
IA No. 134876/2021 - STAY APPLICATION)

W.P.(Cr1.) No. 184/2020 (X)
IA No. 72754/2020 - CONDONATION OF DELAY IN FILING THE SPARE COPIES
IA No. 78082/2020 - EXEMPTION FROM FILING AFFIDAVIT
IA No. 63841/2020 - EXEMPTION FROM FILING AFFIDAVIT
IA No. 78081/2020 - EXEMPTION FROM FILING O.T.
IA No. 63840/2020 - EXEMPTION FROM FILING O.T.
IA No. 63839/2020 - GRANT OF INTERIM RELIEF)

T.C.(Cr1.) No. 5/2018 (XVI-A)

W.P.(Cr1.) No. 309/2018 (X)
IA No. 168460/2018 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES
IA No. 163646/2018 - STAY APPLICATION)

W.P.(Cr1.) No. 9/2019 (X)
(FOR ADMISSION and IA No.5688/2019-STAY APPLICATION

W.P. (Cr1.) No. 16/2019 (X)

(FOR ADMISSION and IA No.9887/2019-STAY APPLICATION)

Cr1.A. No. 682/2019 (II-C)

(FOR ADMISSION and I.R. and IA No.55863/2019-CONDONATION OF DELAY IN FILING)

W.P. (Cr1.) No. 118/2019 (X)

IA No. 64782/2019 - EX-PARTE AD-INTERIM RELIEF)

SLP(Cr1) No. 3647/2019 (II-A)

W.P. (Cr1.) No. 119/2019 (X)

IA No. 66758/2019 - STAY APPLICATION)

SLP(Cr1) No. 5153/2019 (II-A)

IA No. 74785/2019 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT

IA No. 74786/2019 - EXEMPTION FROM FILING O.T.

IA No. 74788/2019 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

SLP(Cr1) No. 4546/2019 (II-A)

IA No. 78551/2019 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

SLP(Cr1) No. 5350/2019 (II-C)

IA No. 91379/2019 - EXEMPTION FROM FILING O.T.)

W.P. (Cr1.) No. 217/2019 (X)

IA No. 119137/2019 - APPROPRIATE ORDERS/DIRECTIONS

IA No. 119199/2019 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

W.P. (Cr1.) No. 244/2019 (X)

IA No. 137767/2019 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES

IA No. 134058/2019 - STAY APPLICATION)

SLP(Cr1) No. 8111/2019 (II-C)

IA No. 136727/2019 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

SLP(Cr1) No. 8174/2019 (II-C)

IA No. 137540/2019 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

W.P. (Cr1.) No. 267/2019 (X)

IA No. 148193/2019 - GRANT OF INTERIM RELIEF)

W.P. (Cr1.) No. 273/2019 (X)

IA No. 150911/2019 - APPROPRIATE ORDERS/DIRECTIONS)

W.P. (Cr1.) No. 286/2019 (X)

IA No. 158935/2019 - GRANT OF INTERIM RELIEF)

W.P. (Cr1.) No. 288/2019 (X)

IA No. 160169/2019 - EX-PARTE STAY

IA No. 171923/2019 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES

IA No. 163038/2019 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

W.P. (Cr1.) No. 299/2019 (X)

IA No. 167367/2019 - APPROPRIATE ORDERS/DIRECTIONS)

W.P. (Cr1.) No. 305/2019 (X)

IA No. 169856/2019 - GRANT OF INTERIM RELIEF)

W.P. (Cr1.) No. 9/2020 (X)

IA No. 3789/2020 - APPROPRIATE ORDERS/DIRECTIONS

IA No. 5304/2020 - GRANT OF INTERIM RELIEF

IA No. 5303/2020 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

W.P. (Cr1.) No. 35/2020 (X)

IA No. 17661/2020 - EX-PARTE AD-INTERIM RELIEF)

W.P. (Cr1.) No. 49/2020 (X)

IA No. 21442/2020 - APPROPRIATE ORDERS/DIRECTIONS

IA No. 52783/2020 - CLARIFICATION/DIRECTION

IA No. 52785/2020 - EXEMPTION FROM FILING AFFIDAVIT

IA No. 52780/2020 - EXEMPTION FROM FILING AFFIDAVIT

IA No. 52779/2020 - INTERVENTION/IMPLEADMENT)

SLP (Cr1) No. 1586/2021 (II)

IA No. 25623/2021 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

SLP (Cr1) No. 5174/2021 (II)

IA No. 82936/2021 - EXEMPTION FROM FILING AFFIDAVIT

IA No. 82935/2021 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

W.P. (Cr1.) No. 333/2018 (X)

IA No. 179541/2018 - EX-PARTE STAY

IA No. 59075/2019 - INTERVENTION APPLICATION

IA No. 25349/2019 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES

IA No. 123733/2021 - VACATING STAY)W.P. (Cr1.) No. 336/2018 (X)

IA No. 94053/2019 - ADDITION / DELETION / MODIFICATION PARTIES

IA No. 182548/2018 - EX-PARTE STAY)

W.P. (Crl.) No. 49/2019 (X)
 IA 134688/2019 - FOR INTERVENTION APPLICATION
 IA No. 28965/2019 - STAY APPLICATION)

W.P. (Crl.) No. 127/2019 (X)
 IA No. 71331/2019 - STAY APPLICATION)

W.P. (Crl.) No. 139/2019 (X)
 IA No. 77144/2019 - CLARIFICATION/DIRECTION)

W.P. (Crl.) No. 147/2019 (X)
 IA No. 82658/2019 - CLARIFICATION/DIRECTION
 IA No. 150387/2019 - MODIFICATION)

W.P. (Crl.) No. 173/2019 (X)
 IA No. 93366/2019 - STAY APPLICATION
 IA No. 60235/2020 - VACATING STAY)

W.P. (Crl.) No. 205/2019 (X)
 IA No. 111298/2019 - EX-PARTE STAY
 IA No. 88429/2020 - EXEMPTION FROM FILING AFFIDAVIT
 IA No. 88424/2020 - PERMISSION TO FILE ADDITIONAL
 DOCUMENTS/FACTS/ANNEXURES)

W.P. (Crl.) No. 239/2019 (X)
 IA No. 132358/2019 - EX-PARTE STAY
 IA No. 138372/2019 - PERMISSION TO FILE AMENDED WRIT PETITION)

W.P. (Crl.) No. 272/2019 (X)
 IA No. 150219/2019 - GRANT OF INTERIM RELIEF)

SLP(Crl) No. 9541/2019 (II-A)
 (FOR ADMISSION and I.R. and IA No.152175/2019-CONDONATION OF DELAY
 IN FILING and IA No.152176/2019-EXEMPTION FROM FILING C/C OF THE
 IMPUGNED JUDGMENT)

W.P. (Crl.) No. 261/2019 (X)
 IA No. 143533/2019 - EX-PARTE STAY)

W.P. (Crl.) No. 263/2019 (X)
 IA No. 144415/2019 - APPROPRIATE ORDERS/DIRECTIONS)

W.P. (Crl.) No. 266/2019 (X)
 IA No. 147155/2019 - APPROPRIATE ORDERS/DIRECTIONS)

W.P. (Crl.) No. 283/2019 (X)
 IA No. 158461/2019 - CLARIFICATION/DIRECTION)

W.P. (Crl.) No. 285/2019 (X)
 IA No. 158938/2019 - STAY APPLICATION)

SLP(Cr1) No. 9652/2019 (II-B)

IA No. 161111/2019 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

W.P.(Cr1.) No. 298/2019 (X)

IA No. 165710/2019 - GRANT OF INTERIM RELIEF)

W.P.(Cr1.) No. 308/2019 (X)

IA No. 170162/2019 - STAY APPLICATION)

W.P.(Cr1.) No. 346/2019 (X)

IA No. 187766/2019 - CLARIFICATION/DIRECTION

IA No. 190866/2019 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

W.P.(Cr1.) No. 367/2019 (X)

IA No. 82301/2021 - APPLICATION FOR PERMISSION

IA No. 194089/2019 - EX-PARTE STAY)

W.P.(Cr1.) No. 28/2020 (X)

IA No. 12366/2020 - APPROPRIATE ORDERS/DIRECTIONS

IA No. 14593/2020 - GRANT OF INTERIM RELIEF

IA No. 14592/2020 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

W.P.(Cr1.) No. 36/2020 (X)

IA No. 17677/2020 - APPROPRIATE ORDERS/DIRECTIONS

IA No. 22439/2020 - GRANT OF INTERIM RELIEF

IA No. 22438/2020 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

W.P.(Cr1.) No. 39/2020 (X)

IA No. 18144/2020 - CLARIFICATION/DIRECTION)

W.P.(Cr1.) No. 60/2020 (X)

IA No. 25748/2020 - STAY APPLICATION)

W.P.(Cr1.) No. 140/2020 (X)

IA 51028/2020 EXEMPTION FROM FILING AFFIDAVIT

IA 51029/2020 EX-PARTE BAIL

IA 23302/2021 CLARIFICATION/DIRECTION)

W.P.(Cr1.) No. 137/2020 (X)

(FOR ADMISSION and IA No.49855/2020-EX-PARTE STAY and IA No.49859/2020-APPLICATION FOR EXEMPTION FROM FILING ORIGINAL VAKALATNAMA/OTHER DOCUMENT

W.P.(Cr1.) No. 47/2021 (X)

IA No. 10811/2021 - EXEMPTION FROM FILING AFFIDAVIT

IA No. 10755/2021 - EXEMPTION FROM FILING AFFIDAVIT

IA No. 10754/2021 - GRANT OF INTERIM RELIEF
 IA No. 10810/2021 - GRANT OF INTERIM RELIEF
 IA No. 10809/2021 - PERMISSION TO FILE ADDITIONAL
 DOCUMENTS/FACTS/ANNEXURES)

T.C.(Cr1.) No. 3/2018 (XVI-A)

W.P.(Cr1.) No. 122/2019 (X)

IA No. 69064/2019 - EX-PARTE AD-INTERIM RELIEF
 IA No. 72083/2019 - PERMISSION TO FILE ADDITIONAL
 DOCUMENTS/FACTS/ANNEXURES)

W.P.(Cr1.) No. 326/2019 (X)

IA No. 91947/2020 - APPROPRIATE ORDERS/DIRECTIONS
 IA No. 91949/2020 - EXEMPTION FROM FILING AFFIDAVIT
 IA No. 175695/2019 - STAY APPLICATION)

SLP(Cr1) No. 1732/2020 (II-B)

IA No. 28053/2020 - EXEMPTION FROM FILING C/C OF THE IMPUGNED
 JUDGMENT)

W.P.(Cr1.) No. 93/2020 (X)

IA No. 37431/2020 - EX-PARTE AD-INTERIM RELIEF)

W.P.(Cr1.) No. 124/2020 (X)

IA No. 48947/2020 - APPROPRIATE ORDERS/DIRECTIONS
 IA No. 47827/2020 - EX-PARTE AD-INTERIM RELIEF
 IA No. 48967/2020 - EXEMPTION FROM FILING AFFIDAVIT)

W.P.(Cr1.) No. 142/2020 (X)

IA No. 58201/2020 - APPLICATION FOR TAGGING/DETAGGING
 IA No. 51091/2020 - EX-PARTE AD-INTERIM RELIEF
 IA No. 58202/2020 - EXEMPTION FROM FILING AFFIDAVIT
 IA No. 53018/2020 - EXEMPTION FROM FILING AFFIDAVIT
 IA No. 51095/2020 - EXEMPTION FROM FILING AFFIDAVIT
 IA No. 53017/2020 - PERMISSION TO FILE ADDITIONAL
 DOCUMENTS/FACTS/ANNEXURES)

Cr1.A. No. 1114/2018 (II-C)

IA No. 123586/2018 - EXEMPTION FROM FILING C/C OF THE IMPUGNED
 JUDGMENT
 IA No. 123588/2018 - EXEMPTION FROM FILING O.T.
 IA No. 90897/2019 - RECALLING THE COURTS ORDER)

W.P.(Cr1.) No. 145/2020 (X)

IA 51384/2020 EX-PARTE AD-INTERIM RELIEF
 IA No. 51385/2020 - APPLICATION FOR EXEMPTION FROM FILING ORIGINAL
 VAKALATNAMA/OTHER DOCUMENT
 IA No. 60275/2020 - APPLICATION FOR TAGGING/DETAGGING

IA No. 100913/2021 - EXEMPTION FROM FILING AFFIDAVIT
 IA No. 60276/2020 - EXEMPTION FROM FILING AFFIDAVIT
 IA No. 58550/2020 - EXEMPTION FROM FILING AFFIDAVIT
 IA No. 52911/2020 - EXEMPTION FROM FILING AFFIDAVIT
 IA No. 100911/2021 - PERMISSION TO FILE ADDITIONAL
 DOCUMENTS/FACTS/ANNEXURES
 IA No. 52909/2020 - PERMISSION TO FILE ADDITIONAL
 DOCUMENTS/FACTS/ANNEXURES
 IA No. 58549/2020 - PERMISSION TO PLACE ADDITIONAL FACTS AND
 GROUNDS)

Cr1.A. No. 1115/2018 (II-C)

IA No. 123596/2018 - EXEMPTION FROM FILING C/C OF THE IMPUGNED
 JUDGMENT
 IA No. 123598/2018 - EXEMPTION FROM FILING O.T.)

SLP(Cr1) No. 2814/2020 (II-B)

IA No. 53364/2020 - EXEMPTION FROM FILING AFFIDAVIT
 IA No. 53363/2020 - EXEMPTION FROM FILING C/C OF THE IMPUGNED
 JUDGMENT)

SLP(Cr1) No. 2023/2020 (II-B)

IA No. 29932/2020 - EXEMPTION FROM FILING C/C OF THE IMPUGNED
 JUDGMENT)

SLP(Cr1) No. 618/2020 (II-B)

IA 20830/2021 INTERIM BAIL
 IA No. 13683/2020 - EXEMPTION FROM FILING O.T.
 IA No. 60234/2021 - GRANT OF INTERIM RELIEF
 IA No. 48649/2020 - PERMISSION TO FILE ADDITIONAL
 DOCUMENTS/FACTS/ANNEXURES)

SLP(Cr1) No. 11049/2018 (II-B)

(FOR ADMISSION and I.R. and IA No.183006/2018-EXEMPTION FROM FILING
 C/C OF THE IMPUGNED JUDGMENT)

W.P. (Cr1.) No. 5/2020 (X)

IA No. 2920/2020 - APPROPRIATE ORDERS/DIRECTIONS
 IA No. 5307/2020 - GRANT OF INTERIM RELIEF
 IA No. 5306/2020 - PERMISSION TO FILE ADDITIONAL
 DOCUMENTS/FACTS/ANNEXURES
 IA No. 25298/2020 - VACATING STAY)

W.P. (Cr1.) No. 90/2020 (X)

IA No. 36972/2020 - GRANT OF INTERIM RELIEF)

W.P. (Cr1.) No. 89/2020 (X)

IA No. 36921/2020 - EX-PARTE AD-INTERIM RELIEF
 IA No. 109521/2020 - EXEMPTION FROM FILING O.T.)

W.P. (Cr1.) No. 239/2020 (X)

IA No. 80480/2020 - EXEMPTION FROM FILING O.T.
 IA No. 90308/2020 - STAY APPLICATION)

W.P. (Cr1.) No. 259/2020 (X)

IA No. 84335/2020 - CONDONATION OF DELAY IN FILING THE SPARE COPIES
 IA No. 110831/2021 - INTERIM BAIL
 IA No. 100793/2021 - PERMISSION TO FILE ADDITIONAL
 DOCUMENTS/FACTS/ANNEXURES
 IA No. 49133/2020 - PERMISSION TO PLACE ADDITIONAL FACTS AND
 GROUNDS)

W.P. (Cr1.) No. 184/2018 (X)

IA No. 110240/2018 - STAY APPLICATION)

SLP (Cr1) No. 3474/2020 (II-C)

IA No. 70385/2020 - APPLICATION FOR EXEMPTION FROM FILING TYPED
 DOCUMENTS
 IA No. 89321/2021 - APPLICATION FOR PERMISSION
 IA No. 89200/2021 - APPLICATION FOR PERMISSION
 IA No. 59525/2021 - CLARIFICATION/DIRECTION
 IA No. 27759/2021 - CLARIFICATION/DIRECTION
 IA No. 59526/2021 - EXEMPTION FROM FILING AFFIDAVIT
 IA No. 78152/2020 - EXEMPTION FROM FILING AFFIDAVIT
 IA No. 76660/2020 - EXEMPTION FROM FILING AFFIDAVIT
 IA No. 70383/2020 - EXEMPTION FROM FILING C/C OF THE IMPUGNED
 JUDGMENT
 IA No. 78151/2020 - INTERVENTION APPLICATION
 IA No. 101404/2020 - MODIFICATION OF COURT ORDER)

W.P. (Cr1.) No. 221/2020 (X)

IA No. 75282/2020 - APPLICATION FOR EXEMPTION FROM FILING ORIGINAL
 VAKALATNAMA/OTHER DOCUMENT
 IA No. 81630/2020 - EXEMPTION FROM FILING AFFIDAVIT
 IA No. 75272/2020 - GRANT OF INTERIM RELIEF)

W.P. (Cr1.) No. 223/2020 (X)

IA No. 75948/2020 - EXEMPTION FROM FILING AFFIDAVIT
 IA No. 75945/2020 - GRANT OF INTERIM RELIEF)

W.P. (Cr1.) No. 228/2020 (X)

IA No. 78970/2020 - STAY APPLICATION)

W.P. (Cr1.) No. 240/2020 (X)

IA No. 84872/2020 - EXEMPTION FROM FILING AFFIDAVIT
 IA No. 81085/2020 - EXEMPTION FROM FILING AFFIDAVIT
 IA No. 81081/2020 - GRANT OF INTERIM RELIEF
 IA No. 118714/2020 - INTERVENTION APPLICATION
 IA No. 84870/2020 - PERMISSION TO FILE ADDITIONAL
 DOCUMENTS/FACTS/ANNEXURES)

W.P.(Cr1.) No. 267/2020 (X)
IA No. 90575/2020 - STAY APPLICATION)

W.P.(Cr1.) No. 286/2020 (X)
IA No. 97389/2020 - GRANT OF INTERIM RELIEF)

W.P.(Cr1.) No. 285/2020 (X)
IA No. 97385/2020 - EX-PARTE AD-INTERIM RELIEF)

SLP(Cr1) No. 6660/2020 (II-B)
IA No. 129098/2020 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

W.P.(Cr1.) No. 329/2020 (X)
IA No. 116478/2020 - APPROPRIATE ORDERS/DIRECTIONS
IA No. 109924/2020 - GRANT OF INTERIM RELIEF
IA No. 109922/2020 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

W.P.(Cr1.) No. 380/2020 (X)
IA No. 123761/2020 - EX-PARTE AD-INTERIM RELIEF
IA No. 130255/2020 - EXEMPTION FROM FILING AFFIDAVIT
IA No. 123762/2020 - EXEMPTION FROM FILING AFFIDAVIT
IA No. 130253/2020 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

SLP(Cr1) No. 6172/2020 (II-A)
IA No. 125314/2020 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

W.P.(Cr1.) No. 385/2020 (X)
IA 126173/2020 APPLICATION FOR PERMISSION
IA 126177/2020 GRANT OF INTERIM RELIEF APPLICATION
IA 19951/2021 VACATION OF INTERIM ORDER)

SLP(Cr1) No. 6303/2020 (II-C)
IA No. 130250/2020 - EXEMPTION FROM FILING AFFIDAVIT
IA No. 127847/2020 - EXEMPTION FROM FILING AFFIDAVIT
IA No. 127838/2020 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT
IA No. 130247/2020 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

W.P.(C) No. 1401/2020 (X)
IA No. 131947/2020 - EXEMPTION FROM FILING AFFIDAVIT
IA No. 127932/2020 - EXEMPTION FROM FILING AFFIDAVIT
IA No. 127929/2020 - GRANT OF INTERIM RELIEF
IA No. 131946/2020 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

W.P.(Cr1.) No. 404/2020 (X)
IA No. 16319/2021 - APPLICATION FOR PERMISSION

IA No. 3968/2021 - EARLY HEARING APPLICATION
 IA No. 132139/2020 - GRANT OF INTERIM RELIEF
 IA No. 132137/2020 - PERMISSION TO PLACE ADDITIONAL FACTS AND
 GROUNDS)

W.P.(Cr1.) No. 411/2020 (X)

IA No. 133771/2020 - CORRECTION OF MISTAKES IN THE JUDGMENT
 IA No. 132437/2020 - GRANT OF INTERIM RELIEF
 IA No. 131944/2020 - GRANT OF INTERIM RELIEF
 IA No. 132429/2020 - PERMISSION TO PLACE ADDITIONAL FACTS AND
 GROUNDS)

W.P.(Cr1.) No. 410/2020 (X)

IA No. 133779/2020 - CORRECTION OF MISTAKES IN THE JUDGMENT
 IA No. 132445/2020 - GRANT OF INTERIM RELIEF
 IA No. 131932/2020 - GRANT OF INTERIM RELIEF
 IA No. 132442/2020 - PERMISSION TO PLACE ADDITIONAL FACTS AND
 GROUNDS)

W.P.(Cr1.) No. 18/2021 (X)

IA No. 2681/2021 - EXEMPTION FROM FILING AFFIDAVIT
 IA No. 2677/2021 - GRANT OF BAIL
 IA No. 3254/2021 - PERMISSION TO FILE ADDITIONAL
 DOCUMENTS/FACTS/ANNEXURES)

SLP(Cr1) No. 1107/2021 (II-A)

IA No. 17149/2021 - EXEMPTION FROM FILING C/C OF THE IMPUGNED
 JUDGMENT)

W.P.(Cr1.) No. 300/2019 (X)

W.P.(Cr1.) No. 387/2020 (X)

IA No. 125843/2020 - APPROPRIATE ORDERS/DIRECTIONS)

W.P.(Cr1.) No. 52/2020 (X)

IA No. 23506/2020 - GRANT OF INTERIM RELIEF)

SLP(Cr1) No. 3366/2020 (II-A)

(FOR ADMISSION and I.R.)

W.P.(Cr1.) No. 311/2020 (X)

IA No. 103589/2020 - GRANT OF INTERIM RELIEF)

SLP(Cr1) No. 5536/2020 (II-C)

W.P.(Cr1.) No. 366/2020 (X)

IA No. 132089/2020 - EXEMPTION FROM FILING AFFIDAVIT
 IA No. 131096/2020 - EXEMPTION FROM FILING AFFIDAVIT
 IA No. 123103/2020 - EXEMPTION FROM FILING AFFIDAVIT
 IA No. 120975/2020 - EXEMPTION FROM FILING AFFIDAVIT

IA No. 132106/2020 - EXEMPTION FROM FILING AFFIDAVIT
 IA No. 120973/2020 - GRANT OF INTERIM RELIEF
 IA No. 131094/2020 - STAY APPLICATION)

W.P. (Crl.) No. 429/2020 (X)

IA No. 135319/2020 - CLARIFICATION/DIRECTION
 IA No. 135323/2020 - EXEMPTION FROM FILING AFFIDAVIT
IA No. 3267/2021 - PERMISSION TO FILE ADDITIONAL
 DOCUMENTS/FACTS/ANNEXURES)

W.P. (Crl.) No. 4/2021 (X)

IA No. 1068/2021 - GRANT OF BAIL
 IA No. 4002/2021 - PERMISSION TO PLACE ADDITIONAL FACTS AND GROUNDS
 IA No. 1069/2021 - STAY APPLICATION)

W.P. (Crl.) No. 11/2021 (X)

IA No. 2064/2021 - GRANT OF BAIL
 IA No. 2065/2021 - STAY APPLICATION)

W.P. (Crl.) No. 6/2021 (X)

IA No. 1520/2021 - EX-PARTE AD-INTERIM RELIEF
 IA No. 3711/2021 - GRANT OF INTERIM RELIEF
 IA No. 3709/2021 - PERMISSION TO PLACE ADDITIONAL FACTS AND
 GROUNDS)

W.P. (Crl.) No. 19/2021 (X)

IA No. 2793/2021 - EX-PARTE AD-INTERIM RELIEF
 IA No. 4007/2021 - GRANT OF INTERIM RELIEF
 IA No. 4006/2021 - PERMISSION TO PLACE ADDITIONAL FACTS AND
 GROUNDS)

W.P. (Crl.) No. 21/2021 (X)

IA No. 6108/2021 - EXEMPTION FROM FILING AFFIDAVIT
 IA No. 3169/2021 - GRANT OF BAIL
 IA No. 6114/2021 - INTERVENTION/IMPLEADMENT
 IA No. 6105/2021 - INTERVENTION/IMPLEADMENT
 IA No. 6115/2021 - PERMISSION TO FILE ADDITIONAL
 DOCUMENTS/FACTS/ANNEXURES)

W.P. (Crl.) No. 27/2021 (X)

IA No. 10632/2021 - PERMISSION TO FILE ADDITIONAL
 DOCUMENTS/FACTS/ANNEXURES
 IA No. 5546/2021 - STAY APPLICATION)

W.P. (C) No. 56/2021 (X)

IA No. 5402/2021 - EX-PARTE AD-INTERIM RELIEF
 IA No. 13343/2021 - EXEMPTION FROM FILING AFFIDAVIT
 IA No. 7940/2021 - EXEMPTION FROM FILING AFFIDAVIT
 IA No. 7938/2021 - GRANT OF INTERIM RELIEF
 IA No. 13342/2021 - PERMISSION TO FILE ADDITIONAL
 DOCUMENTS/FACTS/ANNEXURES)

IA No. 7937/2021 - PERMISSION TO PLACE ADDITIONAL FACTS AND GROUNDS)

SLP(Cr1) No. 1855/2021 (II-C)

SLP(Cr1) No. 1031/2021 (II-A)

IA No. 15929/2021 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT

IA No. 21059/2021 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

SLP(Cr1) No. 1073/2021 (II-A)

IA No. 16413/2021 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

SLP(Cr1) No. 1072/2021 (II-A)

IA No. 16387/2021 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

W.P.(Cr1.) No. 69/2021 (X)

IA No. 15955/2021 - STAY APPLICATION)

SLP(Cr1) No. 1355/2021 (II-C)

IA No. 21567/2021 - EXEMPTION FROM FILING O.T.

IA No. 30406/2021 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

SLP(Cr1) No. 3439/2021 (II-C)

IA No. 58096/2021 - EXEMPTION FROM FILING O.T.

IA No. 73763/2021 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

W.P.(Cr1.) No. 169/2020 (X)

IA No. 58284/2020 - EX-PARTE AD-INTERIM RELIEF

IA No. 59774/2020 - EXEMPTION FROM FILING AFFIDAVIT

IA No. 58286/2020 - EXEMPTION FROM FILING AFFIDAVIT

IA No. 59769/2020 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

SLP(Cr1) No. 1920/2021 (II-C)

IA No. 30939/2021 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT

IA No. 30938/2021 - EXEMPTION FROM FILING O.T.

IA No. 32944/2021 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

SLP(Cr1) No. 2237/2021 (II-C)

SLP(C) No. 28394/2011 (XII-A)

W.P.(Cr1.) No. 289/2019 (X)

IA No. 160443/2019 - GRANT OF INTERIM RELIEF
IA No. 172506/2019 - INTERVENTION APPLICATION)

SLP(Cr1) No. 10627/2019 (II-C)
IA No. 145024/2021 - CLARIFICATION/DIRECTION)

SLP(Cr1) No. 260/2020 (II-A)
(FOR ADMISSION and I.R
IA No. 190953/2019 - EXEMPTION FROM FILING C/C OF THE IMPUGNED
JUDGMENT
IA No. 53300/2021 - GRANT OF BAIL)

SLP(Cr1) No. 6128/2020 (II-A)
IA No. 124481/2020 - EXEMPTION FROM FILING C/C OF THE IMPUGNED
JUDGMENT)

SLP(Cr1) No. 609/2021 (II)
IA No. 8473/2021 - EXEMPTION FROM FILING C/C OF THE IMPUGNED
JUDGMENT)

SLP(Cr1) No. 734/2021 (II)
IA No. 10547/2021 - EXEMPTION FROM FILING C/C OF THE IMPUGNED
JUDGMENT)

SLP(Cr1) No. 2250/2021 (II-C)

SLP(Cr1) No. 1440/2021 (II-C)
IA No. 22936/2021 - EXEMPTION FROM FILING C/C OF THE IMPUGNED
JUDGMENT)

SLP(Cr1) No. 2050-2054/2021 (II-C)
IA No. 29382/2021 - EXEMPTION FROM FILING C/C OF THE IMPUGNED
JUDGMENT
IA No. 29381/2021 - PERMISSION TO FILE ADDITIONAL
DOCUMENTS/FACTS/ANNEXURES)

SLP(Cr1) No. 2818/2021 (II-C)

SLP(Cr1) No. 2435/2021 (II-C)

SLP(Cr1) No. 3813/2021 (II-C)
IA No. 62663/2021 - EXEMPTION FROM FILING O.T.)

SLP(Cr1) No. 3769/2021 (II-C)
IA No. 62209/2021 - EXEMPTION FROM FILING O.T.)

SLP(Cr1) No. 3921/2021 (II-C)
(FOR ADMISSION and I.R.)

SLP(Cr1) No. 3228/2021 (II-C)
(FOR ADMISSION and I.R.)

SLP(Cr1) No. 3274/2021 (II-C)
(FOR ADMISSION and I.R.)

W.P.(Cr1.) No. 144/2021 (X)
IA No. 42289/2021 - GRANT OF INTERIM RELIEF)

SLP(Cr1) No. 4024/2021 (II-C)
IA No. 71240/2021 - PERMISSION TO FILE ADDITIONAL
DOCUMENTS/FACTS/ANNEXURES)

Diary No(s). 8626/2021 (II-A)
IA No. 60674/2021 - CONDONATION OF DELAY IN FILING
IA No. 60675/2021 - EXEMPTION FROM FILING C/C OF THE IMPUGNED
JUDGMENT)

SLP(Cr1) No. 3514/2021 (II-A)
IA No. 58973/2021 - EXEMPTION FROM FILING C/C OF THE IMPUGNED
JUDGMENT)

W.P.(Cr1.) No. 179/2021 (X)
IA No. 57239/2021 - STAY APPLICATION)

SLP(Cr1) No. 4834/2021 (II-A)
IA No. 77263/2021 - EXEMPTION FROM FILING AFFIDAVIT
IA No. 77259/2021 - EXEMPTION FROM FILING C/C OF THE IMPUGNED
JUDGMENT
IA No. 77260/2021 - EXEMPTION FROM FILING O.T.)

W.P.(Cr1.) No. 207/2021 (X)
IA No. 62097/2021 - APPROPRIATE ORDERS/DIRECTIONS
IA No. 62096/2021 - STAY APPLICATION)

W.P.(Cr1.) No. 199/2021 (X)
IA No. 60523/2021 - EX-PARTE AD-INTERIM RELIEF)

W.P.(Cr1.) No. 263/2021 (X)
IA No. 69932/2021 - EXEMPTION FROM FILING AFFIDAVIT
IA No. 69931/2021 - GRANT OF INTERIM RELIEF)

W.P.(Cr1.) No. 268/2021 (X)
IA No. 70713/2021 - EXEMPTION FROM FILING AFFIDAVIT
IA No. 70711/2021 - GRANT OF INTERIM RELIEF)

SLP(C) No. 8764-8767/2021 (XII)
IA No. 76722/2021 - EXEMPTION FROM FILING C/C OF THE IMPUGNED
JUDGMENT)

W.P. (Cr1.) No. 282/2021 (X)

IA 75118/2021 - STAY APPLICATION
 IA 75123/2021 - EXEMPTION FROM FILING AFFIDAVIT
 IA 76376/2021 - PERMISSION TO FILE ADDITIONAL
 DOCUMENTS/FACTS/ANNEXURES
 IA 76378/2021 EXEMPTION FROM FILING AFFIDAVIT)

W.P. (Cr1.) No. 305/2021 (X)

IA No. 84309/2021 - EXEMPTION FROM FILING O.T.
 IA No. 84312/2021 - GRANT OF INTERIM RELIEF
 IA No. 84310/2021 - STAY APPLICATION)

W.P. (Cr1.) No. 303/2021 (X)

IA No. 112627/2021 - APPROPRIATE ORDERS/DIRECTIONS
 IA No. 83996/2021 - EXEMPTION FROM FILING AFFIDAVIT
 IA No. 83990/2021 - STAY APPLICATION)

SLP (Cr1) No. 5457/2021 (II-C)

IA No. 100532/2021 - EXEMPTION FROM FILING AFFIDAVIT
 IA No. 89452/2021 - EXEMPTION FROM FILING AFFIDAVIT
 IA No. 89451/2021 - EXEMPTION FROM FILING C/C OF THE IMPUGNED
 JUDGMENT
 IA No. 100530/2021 - PERMISSION TO FILE ADDITIONAL
 DOCUMENTS/FACTS/ANNEXURES)

W.P. (Cr1.) No. 301/2021 (X)

IA No. 83801/2021 - EX-PARTE STAY
 IA No. 111073/2021 - EXEMPTION FROM FILING O.T.
 IA No. 91205/2021 - EXEMPTION FROM FILING O.T.
 IA No. 83803/2021 - EXEMPTION FROM FILING O.T.
 IA No. 111071/2021 - PERMISSION TO FILE ADDITIONAL
 DOCUMENTS/FACTS/ANNEXURES
 IA No. 91203/2021 - PERMISSION TO FILE ADDITIONAL
 DOCUMENTS/FACTS/ANNEXURES
 IA No. 119971/2021 - PERMISSION TO FILE ADDITIONAL
 DOCUMENTS/FACTS/ANNEXURES
 IA No. 119970/2021 - PERMISSION TO FILE ADDITIONAL
 DOCUMENTS/FACTS/ANNEXURES)

SLP (Cr1) No. 5652/2021 (II-C)

IA No. 92919/2021 - EXEMPTION FROM FILING C/C OF THE IMPUGNED
 JUDGMENT)

SLP (Cr1) No. 5252/2021 (II-C)

IA No. 101769/2021 - APPROPRIATE ORDERS/DIRECTIONS
 IA No. 101771/2021 - EXEMPTION FROM FILING AFFIDAVIT
 IA No. 87669/2021 - EXEMPTION FROM FILING AFFIDAVIT
 IA No. 84999/2021 - EXEMPTION FROM FILING AFFIDAVIT
 IA No. 84987/2021 - EXEMPTION FROM FILING C/C OF THE IMPUGNED

JUDGMENT

IA No. 84989/2021 - EXEMPTION FROM FILING O.T.
 IA No. 87668/2021 - PERMISSION TO FILE ADDITIONAL
 DOCUMENTS/FACTS/ANNEXURES)

SLP(Cr1) No. 5696-5697/2021 (II-C)

IA No. 93552/2021 - EXEMPTION FROM FILING C/C OF THE IMPUGNED
 JUDGMENT

IA No. 93554/2021 - EXEMPTION FROM FILING O.T.
 IA No. 94652/2021 - PERMISSION TO FILE ADDITIONAL
 DOCUMENTS/FACTS/ANNEXURES
 IA No. 93550/2021 - PERMISSION TO FILE ADDITIONAL
 DOCUMENTS/FACTS/ANNEXURES)

W.P.(Cr1.) No. 323/2021 (X)
 (FOR ADMISSION)

W.P.(Cr1.) No. 359/2021 (X)

IA No. 106832/2021 - EX-PARTE STAY
 IA No. 106833/2021 - INTERIM BAIL)

W.P.(Cr1.) No. 370/2021 (X)

IA No. 108867/2021 - EX-PARTE AD-INTERIM RELIEF)

SLP(Cr1) No. 6847/2021 (II-B)

IA No. 114617/2021 - APPLICATION FOR PERMISSION
 IA No. 113593/2021 - EXEMPTION FROM FILING C/C OF THE IMPUGNED
 JUDGMENT)

SLP(Cr1) No. 6456/2020 (II-B)

IA No. 131870/2020 - APPLICATION FOR PERMISSION
 IA No. 131873/2020 - EXEMPTION FROM FILING AFFIDAVIT
 IA No. 98957/2020 - PERMISSION TO FILE ADDITIONAL
 DOCUMENTS/FACTS/ANNEXURES)

SLP(C) No. 20310/2021 (IV-B)

(FOR ADMISSION and I.R. and IA No.81640/2020-CONDONATION OF DELAY
 IN FILING)

SLP(Cr1) No. 1403/2021 (II-B)

(FOR ADMISSION and I.R.
 IA No. 51338/2021 - CANCELLATION OF BAIL
 IA No. 116770/2021 - EXEMPTION FROM FILING AFFIDAVIT
 IA No. 116769/2021 - PERMISSION TO FILE ADDITIONAL
 DOCUMENTS/FACTS/ANNEXURES)

SLP(Cr1) No. 3629/2021 (II-C)

IA No. 60125/2021 - EXEMPTION FROM FILING O.T.)

SLP(Cr1) No. 6189/2021 (II-C)

(FOR ADMISSION and I.R. and IA No.102061/2021-EXEMPTION FROM FILING
 C/C OF THE IMPUGNED JUDGMENT and IA No.102062/2021-EXEMPTION FROM
 FILING O.T. and IA No.102337/2021-PERMISSION TO FILE ADDITIONAL

DOCUMENTS/FACTS/ANNEXURES and IA No.102060/2021-PERMISSION TO FILE
ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

W.P.(Cr1.) No. 453/2021 (X)
IA No. 140459/2021 - STAY APPLICATION)

T.P.(Cr1.) No. 435/2021 (XVI-A)
(FOR ADMISSION and IA No.132611/2021-EX-PARTE STAY)

SLP(Cr1) No. 8429/2021 (II-B)
(FOR ADMISSION and I.R. and IA No.141772/2021-EXEMPTION FROM FILING
C/C OF THE IMPUGNED JUDGMENT.)

W.P.(Cr1.) No. 454/2021 (X)
FOR ADMISSION and IA No.140537/2021-STAY APPLICATION.
IA No. 146959/2021 - PERMISSION TO FILE AMENDED WRIT PETITION

W.P.(Cr1.) No. 475/2021 (X)
(FOR ADMISSION.)

W.P.(Cr1.) No. 532/2021 (X)
(FOR ADMISSION)

SLP(CRL)No(s). 7021-7023/2021
IA No. 116724/2021 - EXEMPTION FROM FILING C/C OF THE IMPUGNED
JUDGMENT)

Diary No(s). 31616/2021
(FOR ADMISSION and I.R. and IA No.11491/2022-EXEMPTION FROM FILING
C/C OF THE IMPUGNED JUDGMENT and IA No.11490/2022-PERMISSION TO
FILE SLP WITHOUT CERTIFIED/PLAIN COPY OF IMPUGNED ORDER)

Diary No. 11605/2021
(IA No.78230/2022-CONDONATION OF DELAY IN FILING AND IA NO. 78232
OF 2021-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

W.P.(CRL.) NO. 239/2021
(FOR ADMISSION and I.R. and IA No.65485/2021-STAY APPLICATION AND
IA NO. 65486/2021-APPROPRIATE ORDERS/DIRECTIONS)

SLP(Cr1.) No. 5156/2021
(FOR ADMISSION and I.R. and I.R. and IA No.82812/2021-EXEMPTION
FROM FILING C/C OF THE IMPUGNED JUDGMENT)

SLP(Cr1.) Nos. 7021-7023/2021
(FOR ADMISSION and I.R. and I.R. and IA No.82812/2021-EXEMPTION
FROM FILING C/C OF THE IMPUGNED JUDGMENT)

W.P.(Cr1.) No. 520 of 2021

Date : 27-07-2022 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE A.M. KHANWILKAR
 HON'BLE MR. JUSTICE DINESH MAHESHWARI
 HON'BLE MR. JUSTICE C.T. RAVIKUMAR

For Parties:

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 Mr. Nikhil Jain, AOR
 Mr. Harshit Sethi, Adv.
 Mr. Sangram S. Saron, Adv.
 Mr. Rishi Sehgal, Adv.
 Mr. Keshavam Chaudhari, Adv
 Mr. Prabhneer Swani, Adv.
 Mr. Arveen Sekhon, Adv.
 Mr. Hemant Shah, Adv.
 Mr. Vinod Kumar Jain, Adv.
 Mr. Satya Prakash, Adv.

Mr. Suryanarayana Singh, Sr. Adv.
 Ms. Pragati Neekhra, AOR

Mr. Kapil Sibal, Sr. Adv.
 Mr. Mahesh Agarwal, Adv.
 Mr. Anshuman Srivastava, Adv.
 Mr. Prasouk Jawin, Adv.
 Ms. Rabiya Thakur, Adv.
 Mr. Nishant Rao, Adv.
 Mr. Arshit Anand, Adv.
 Mr. E.C. Agrawala, AOR

Mr. Kapil Sibbal, Sr. Adv.
 Dr. Abhishek Manu Singhvi, Sr. Adv.
 Mr. Mahesh Agarwal, Adv.
 Mr. Arijit Singh Khurana, Adv.
 Mr. Arshdeep Singh Khurana, Adv.
 Mr. Prateek K. Chadha, Adv.
 Mr. Ayush S., Adv.
 Mr. Adit S. Pujari, Adv.
 Mr. Amit Bhandari, Adv.
 Mr. Akshat Gupta, Adv.
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 Mr. Raghav Tankha, Adv
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Mr. Abhishek Manu Singhvi, Sr. Adv
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 Ms. Ishani Banerjee, Adv.

Mr. SCV Vimal Pani, Adv.
 Ms. L Maheswari, Adv.
 Mr. Balaji Subramaniam, Adv.
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 Mr. Tarun Dua, AOR
 Mr. Anant Garg, Adv.
 Mr. Asif Ahmad, Adv.
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UPON hearing the counsel the Court made the following

O R D E R

Hon'ble Mr. Justice A.M. Khanwilkar pronounced the judgment of the Bench comprising His Lordship, Hon'ble Mr. Justice Dinesh Maheshwari and Hon'ble Mr. Justice C.T. Ravikumar.

The conclusion and operative order of the judgment read as under:

"CONCLUSION

1. In light of the above analysis, we now proceed to summarise our conclusion on seminal points in issue in the following terms: -

(i) The question as to whether some of the amendments to the Prevention of Money-laundering Act, 2002 could not have been enacted by the Parliament by way of a Finance Act has not been examined in this judgment. The same is left open for being examined along with or after the decision of the Larger Bench (seven Judges) of this Court in the case of *Roger Mathew*.

(ii) The expression "proceedings" occurring in Clause (na) of Section 2(1) of the 2002 Act is contextual and is required to be given expansive meaning to include inquiry procedure followed by the Authorities of ED, the Adjudicating Authority, and the Special Court.

(iii) The expression "investigation" in Clause (na) of Section 2(1) of the 2002 Act does not limit itself to the matter of investigation concerning the offence under the Act and is interchangeable with the function of "inquiry" to be undertaken by the Authorities under the Act.

(iv) The Explanation inserted to Clause (u) of Section 2(1) of the 2002 Act does not travel beyond the main provision predicating tracking and reaching upto the property derived or obtained directly or indirectly as a result of criminal activity relating to a scheduled offence.

(v) (a) Section 3 of the 2002 Act has a wider reach and captures every process and activity, direct or indirect, in dealing with the proceeds of crime and is not limited to the happening of the final act of integration of tainted property in the formal economy. The Explanation inserted to Section 3 by way of amendment of 2019 does not expand the purport of Section 3 but is only clarificatory in nature. It clarifies the word "and" preceding the expression projecting or claiming as "or"; and being a clarificatory amendment, it would make no difference even if it is introduced by way of Finance Act or otherwise.

(b) Independent of the above, we are clearly of the view that the expression "and" occurring in Section 3 has to be construed as "or", to give full play to the said provision so as to include "every" process or activity indulged into by anyone. Projecting or claiming the property as untainted property would constitute an offence of money-laundering on its own, being an independent process or activity.

(c) The interpretation suggested by the petitioners, that only upon projecting or claiming the property in question as untainted property that the offence of Section 3 would be complete, stands rejected.

(d) The offence under Section 3 of the 2002 Act is dependent on illegal gain of property as a result of criminal activity relating to a scheduled offence. It is concerning the process or activity connected with such property, which constitutes the offence of money-laundering. The Authorities under the 2002 Act cannot prosecute any person on notional basis or on the assumption that a scheduled offence has been committed, unless it is so registered with the jurisdictional police and/or pending enquiry/trial including by way of criminal complaint before the competent forum. If the person is finally discharged/acquitted of the scheduled offence or the criminal case against him is quashed by the Court of competent jurisdiction, there can be no offence of money-laundering against him or any one claiming such property being the property linked to stated scheduled offence through him.

(vi) Section 5 of the 2002 Act is constitutionally valid. It provides for a balancing arrangement to secure the interests of the person as also ensures that the proceeds of crime remain available to be dealt with in the manner provided by the 2002 Act. The procedural safeguards as delineated by us hereinabove are effective measures to protect the interests of person concerned.

(vii) The challenge to the validity of sub-section (4) of Section 8 of the 2002 Act is also rejected subject to Section 8 being invoked and operated in accordance with the meaning assigned to it hereinabove.

(viii) The challenge to deletion of proviso to sub-section (1) of Section 17 of the 2002 Act stands rejected. There are stringent safeguards provided in Section 17 and Rules framed thereunder. Moreover, the pre-condition in the proviso to Rule 3(2) of the 2005 Rules cannot be read into Section 17 after its amendment. The Central Government may take necessary corrective steps to obviate confusion caused in that regard.

(ix) The challenge to deletion of proviso to sub-section (1) of Section 18 of the 2002 Act also stands rejected. There are similar safeguards provided in Section 18. We hold that the amended provision does not suffer from the vice of arbitrariness.

(x) The challenge to the constitutional validity of Section 19 of the 2002 Act is also rejected. There are stringent safeguards

provided in Section 19. The provision does not suffer from the vice of arbitrariness.

(xi) Section 24 of the 2002 Act has reasonable nexus with the purposes and objects sought to be achieved by the 2002 Act and cannot be regarded as manifestly arbitrary or unconstitutional.

(xii) (a) The proviso in Clause (a) of sub-section (1) of Section 44 of the 2002 Act is to be regarded as directory in nature and this provision is also read down to mean that the Special Court may exercise judicial discretion on case-to-case basis.

(b) We do not find merit in the challenge to Section 44 being arbitrary or unconstitutional. However, the eventualities referred to in this section shall be dealt with by the Court concerned and by the Authority concerned in accordance with the interpretation given in this judgment.

(xiii) (a) The reasons which weighed with this Court in *Nikesh Tarachand Shah* for declaring the twin conditions in Section 45(1) of the 2002 Act, as it stood at the relevant time, as unconstitutional in no way obliterated the provision from the statute book; and it was open to the Parliament to cure the defect noted by this Court so as to revive the same provision in the existing form.

(b) We are unable to agree with the observations in *Nikesh Tarachand Shah* distinguishing the enunciation of the Constitution Bench decision in *Kartar Singh*; and other observations suggestive of doubting the perception of Parliament in regard to the seriousness of the offence of money-laundering, including about it posing serious threat to the sovereignty and integrity of the country.

(c) The provision in the form of Section 45 of the 2002 Act, as applicable post amendment of 2018, is reasonable and has direct nexus with the purposes and objects sought to be achieved by the 2002 Act and does not suffer from the vice of arbitrariness or unreasonableness.

(d) As regards the prayer for grant of bail, irrespective of the nature of proceedings, including those under Section 438 of the 1973 Code or even upon invoking the jurisdiction of Constitutional Courts, the underlying principles and rigours of Section 45 may apply.

(xiv) The beneficial provision of Section 436A of the 1973 Code could be invoked by the accused arrested for offence punishable under the 2002 Act.

(xv) (a) The process envisaged by Section 50 of the 2002 Act is in the nature of an inquiry against the proceeds of crime and is not "investigation" in strict sense of the term for initiating prosecution; and the Authorities under the 2002 Act (referred to in Section 48), are not police officers as such.

(b) The statements recorded by the Authorities under the 2002 Act are not hit by Article 20(3) or Article 21 of the Constitution of India.

(xvi) Section 63 of the 2002 Act providing for punishment regarding false information or failure to give information does not suffer from any vice of arbitrariness.

(xvii) The inclusion or exclusion of any particular offence in the Schedule to the 2002 Act is a matter of legislative policy; and the nature or class of any predicate offence has no bearing on the validity of the Schedule or any prescription thereunder.

(xviii) (a) In view of special mechanism envisaged by the 2002 Act, ECIR cannot be equated with an FIR under the 1973 Code. ECIR is an internal document of the ED and the fact that FIR in respect of scheduled offence has not been recorded does not come in the way of the Authorities referred to in Section 48 to commence inquiry/investigation for initiating "civil action" of "provisional attachment" of property being proceeds of crime.

(b) Supply of a copy of ECIR in every case to the person concerned is not mandatory, it is enough if ED at the time of arrest, discloses the grounds of such arrest.

(c) However, when the arrested person is produced before the Special Court, it is open to the Special Court to look into the relevant records presented by the authorised representative of ED for answering the issue of need for his/her continued detention in connection with the offence of money-laundering.

(xix) Even when ED manual is not to be published being an internal departmental document issued for the guidance of the Authorities (ED officials), the department ought to explore the desirability of placing information on its website which may broadly outline the scope of the authority of the functionaries under the Act and measures to be adopted by them as also the options/remedies available to the person concerned before the Authority and before the Special Court.

(xx) The petitioners are justified in expressing serious concern bordering on causing injustice owing to the vacancies in the Appellate Tribunal. We deem it necessary to impress upon the executive to take corrective measures in this regard expeditiously.

(xxi) The argument about proportionality of punishment with reference to the nature of scheduled offence is wholly unfounded and stands rejected.

ORDER

T.P. (Crl.) No. 150/2016, T.P. (Crl.) Nos. 151-157/2016, T.P. (C) No. 1583/2018 and T.P. (Crl.) No. 435/2021

1. These transfer petitions are disposed of with liberty to the private parties to pursue the proceedings pending before the High

Court. The contentions, other than dealt with in this judgment, are kept open, to be decided in those proceedings on its own merits. It would be open to the parties to pursue all (other) contentions in those proceedings, except the question of validity and interpretation of the concerned provision(s) already dealt with in this judgment.

T.C. (Crl.) Nos.3/2018 and 4/2018

2. In these transferred cases, the parties are relegated before the High Court by restoring the concerned writ petition(s) to the file of the concerned High Court to its original number limited to consider relief of discharge/bail/quashing, as the case may be, on its own merits and in accordance with law. It would be open to the parties to pursue all (other) contentions in those proceedings, except the question of validity and interpretation of the concerned provision(s) already dealt with in this judgment. The transferred cases are disposed of accordingly.

W.P. (Crl.) Nos. 169/2020, 370/2021, 454/2021 and 475/2021

3. (a) These writ petitions involve issues relating to Finance Bill/Money Bill. Hence, the same are delinked, to be heard along with Civil Appeal No.8588 of 2019 titled '*Rojer Mathew vs. South Indian Bank Ltd. & Ors.*'.

W.P. (Crl.) Nos. 251/2018 and 532/2021

(b) In these writ petitions, as the relief claimed was only regarding the validity and interpretation of the provisions of the 2002 Act, the same are disposed of in terms of this judgment.

W.P. (Crl.) Nos. 152/2016, 202/2017, 26/2018, 33/2018, 75/2018, 117/2018, 173/2018, 175/2018, 184/2018, 226 of 2018, 309/2018, 333/2018, 9/2019, 16/2019, 49/2019, 122/2019, 127/2019, 139/2019, 147/2019, 205/2019, 217/2019, 244/2019, 272/2019, 283/2019, 289/2019, 300/2019, 308/2019, 326/2019, 365/2019, 367/2019, 39/2020, 259/2020, 60/2020, 91/2020, 239/2020, 267/2020, 366/2020, 385/2020, 404/2020, 429/2020, 18/2021, 19/2021, 21/2021, 27/2021, 66/2021, 179/2021, 199/2021, 207/2021, 239/2021, 263 of 2021, 268/2021, 282/2021, 303/2021, 305/2021, 323/2021 and 453/2021

(c) In these writ petitions as further relief of bail/discharge/quashing has been prayed, the same are disposed of in terms of this judgment with liberty to the private parties to pursue further reliefs before the appropriate forum, leaving all contentions in that regard open, to be decided on its own merits.

Crl. A. Nos. 1269/2017, 1270/2017, 223/2018, 391-392/2018, 793-794/2018, 1210/2018 and 682/2019

SLP (Crl.) Nos. 4634/2014, 9987/2015, 10018/2015, 10019/2015, 993/2016, 1271-1272/2017, 2890/2017, 5487/2017, 1701-1703/2018, 1705/2018, 5444/2018, 6922/2018, 8156/2018, 5350/2019, 8174/2019, 9652/2019, 10627/2019, 260/2020, 3474/2020, 6128/2020, 609/2021, 734/2021, 1355/2021, 1403/2021, 1440/2021, 1586/2021, 1855/2021, 1920/2021, 2237/2021, 2250/2021, 2435/2021, 2818/2021, 3228/2021, 3274/2021, 3439/2021, 3514/2021, 3629/2021, 3769/2021, 3813/2021, 3921/2021, 4024/2021, 4834/2021, 5156/2021, 5174/2021, 5252/2021, 5457/2021, 5652/2021, 5696-97/2021, 6189/2021, 7021-23/2021 and 8429/2021

SLP (C) Nos. 28394/2011, 28922/2011, 29273/2011 and 8764-67/2021

Diary Nos. 9360/2018, 9365/2018, 17000/2018, 17462/2018, 20250/2018 and 22529/2018, 8626/2021 and 11605/2021

4. These appeals/petitions are de-tagged and ordered to be listed separately before appropriate Bench as the impugned judgment in the concerned case deals with the prayer for bail/discharge/quashing. This relief will have to be decided on case-to-case basis. Accordingly, these matters be listed separately before appropriate Bench. The Registry to do the needful in this regard.

WP (Crl.) Nos. 336/2018, 173/2019, 212/2019, 253/2019, 261/2019, 266/2019, 273/2019, 285/2019, 288/2019, 298/2019, 299/2019, 306/2019, 346/2019, 09/2020, 35/2020, 49/2020, 52/2020, 240/2020 and 329/2020

WP (C) Nos. 1401/2020 and 56/2021

SLP (Crl.) Nos. 1534/2018, 2971/2018, 7408/2018, 11049/2018, 11839/2019, 1732/2020, 2023/2020 and 6303/2020;

WP (Crl.) Nos. 119/2019, 239/2019, 263/2019, 36/2020, 124/2020, 137/2020, 140/2020, 142/2020, 145/2020, 228/2020, 69/2021, 359/2021 and 520/2021

SLP (Crl.) Nos. 1114/2018, 1115/2018, 618/2020, 2814/2020, 6456/2020, 6660/2020, 6338/2021 and 6847/2021;

WP (Crl.) Nos. 118/2019, 267/2019, 286/2019, 287/2019, 303/2019, 305/2019, 309/2019, 313/2019, 28/2020, 61/2020, 89/2020, 90/2020, 93/2020, 184/2020, 221/2020, 223/2020, 285/2020, 286/2020, 410/2020, 411/2020, 04/2021, 06/2021, 33/2021, 40/2021, 47/2021, 144/2021 and 301/2021

SLP (Crl.) Nos. 244/2019, 3647/2019, 4322-24/2019, 4546/2019, 5153/2019, 9541/2019, 647/2020, 3366/2020, 5536/2020, 1031/2021, 1072/2021, 1073/2021, 1107/2021, 2050-54/2021 and 6834/2019

SLP (C) No. 20310/2021

Diary No. 31616/2021;

WP (Crl.) Nos. 05/2020, 311/2020, 380/2020, 387/2020 and 11/2021,
SLP (Crl.) Nos. 4078/2018, 8111/2019 and 6172/2020, Transferred
Case (Crl.) No. 5/2018, Diary No. 41063/2015

5. In these cases, the challenge is regarding the validity and interpretation of other statutes (other than 2002 Act), such as Indian Penal Code, 1860, Code of Criminal Procedure, 1973, Customs Act, 1962, Prevention of Corruption Act, 1988, Companies Act, 2013, Central Goods & Services Act, 2017, etc. Hence, the same are delinked and be placed before the appropriate Bench "group-wise/Act-wise" as indicated above. The Registry to do the needful in that regard.

6. The interim relief granted in the petitions/appeals which are disposed of in terms of this order, to continue for a period of four weeks from today, to enable the private parties to take recourse to appropriate remedies before the concerned forum, if so advised.

7. The interim relief granted in petitions/appeals, which are delinked and ordered to be listed separately or otherwise, shall continue for four weeks from today, with liberty to the parties to mention for early listing of the concerned case including for continuation/vacation of the interim relief."

**Pending applications in the disposed of matters, if any, stand
disposed of.**

**(DEEPAK SINGH)
COURT MASTER (SH)**

**(VIDYA NEGI)
ASSISTANT REGISTRAR**

[Signed reportable judgment is placed on the file]